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Title: Need to undertake measures to increase the Intellectual Property Rights filing by India.

DR. BABU RAO MEDIYAM (BHADRACHALAM): As per the Annual Report, 2004 of the Indian Patent Office there are only 6,857 patents that have been granted by our Patent Office. The World Intellectual Property Organisation (WIPO) states in its Patent Report, 2007 that the total number of patents in force across the whole world were a whopping 5.6 million at the end of 2005. In 2004, patent filings by residents per million population across the world was 148, India filed only 7. It has further fallen to 6 in 2005. Whereas China has increased its filings to 71 from 51 per million residents. This shows the pathetic condition in the field of creation of Intellectual Property Rights (IPR) in India. In ground reality, there is a long way to go, for India to make it big in the real test of intellectual economic power which lies in the ability to generate patents. In this situation what, is necessary is the financial support and a bigger effort to make IPR Administration effective by scaling up it's infrastructure and increased manpower to meet the increased filings- as there are huge vacancies. Strict vigilance should be maintained that Indian innovation/patents should not be sneaked to foreign countries.